

**SINDHU TRADE LINKS LIMITED**  
 Regd. Office: 129, Transport Centre, Rohatk Road, Punjabi Bagh, New Delhi-110035  
 CIN: L63020DL1992PLC11695

**NOTICE**  
 Notice is hereby given that pursuant to Regulation 29 read with Regulation 47 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, the meeting of the Board of Directors of the Company will be convened on **Saturday, 13th February, 2021 at 04.00 P.M.**, to consider and approve the Unaudited Financial Results of the Company for the Quarter ended on 31st December, 2020.

Further the Trading Window for dealing in the shares of the Company by Designated Persons and their connected persons is closed from January 1st, 2021 till 48 hours after declaration of Unaudited financial results for the quarter ended on December, 31st, 2020 by the Board of Directors of the Company. This said information is also available on the Company's website at [www.sindhutrade.com](http://www.sindhutrade.com) and may also be available on the website of the stock exchange at [www.bseindia.com](http://www.bseindia.com).

By the order of the Board  
 For Sindhu Trade Links Limited  
 Sd/-  
 Place: New Delhi  
 Date: 06.02.2021  
 Satya Pal Sindhu  
 Managing Director

**FORM NO-UBC-2**  
 Advertisement giving notice about registration under Part I of Chapter XXI [Pursuant to section 374(B) of the Companies Act, 2013 and rule 4(1) of the companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre, Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, Gurgaon, Haryana that "M/s. PADAMSHREE NARENDRA MOHAN SHIKSHA SAMITI" a Society may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.

2. The principal objects of the company are as follows:

a. To take-over the business of "PADAMSHREE NARENDRA MOHAN SHIKSHA SAMITI" as a going concern  
 b. To provide and promote public charitable and literary objects in the field of education.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at Mohan Nagar Karmchari Sankari Awas Samiti, Sector 5, Vasundhara, Ghaziabad -201015, Uttar Pradesh.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC) Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code- 122050, within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office.

**NAME OF APPLICANTS**  
 Sd/-  
 1. SUINIL KUMAR SHARMA  
 2. RAHUL SINGH  
 3. SANGEETA SHARMA  
 Date : 06.02.2021 | Place : Ghaziabad

**MAYUR LEATHER PRODUCTS LIMITED**  
 CIN: L19129RJ1987PLC003889  
 Regd. Office: B-5, Vrindavan Apartments, Vrindavan Vihar, King's Road, Jaipur-302019(Raj)  
 Works & Factory Office: F-26/A, RIICO Industrial Area, Manpura Macheri, Amer, Jaipur-303805  
 Tel: +91-992998801 Email: cs@mayurleather.com Website: www.mayurgroups.com

**NOTICE**  
 Notice is hereby given in pursuance of the Regulation 29 read with Regulation 47 and other applicable regulation of the SEBI (Listing Obligation and Disclosure Requirement) Regulation, 2015, a Meeting of the Board of the Directors of the Company is scheduled to be held on Saturday, 13th February, 2021 at 04.00 P.M. at the Registered Office at B-5, Vrindavan Apartments, Vrindavan Vihar, King's Road, Jaipur-302019(Raj) inter-alia to consider and approve the Un-audited Standalone and Consolidated Financial Results of the Company for the quarter and nine month ended 31.12.2020.

The information contained in this notice is also available on the Company's website [www.mayurgroups.com](http://www.mayurgroups.com) and also available on the website of BSE Ltd [www.bseindia.com](http://www.bseindia.com).

For Mayur Leather Products Limited  
 Sd/-  
 Place: Jaipur  
 Date: 06.02.2021  
 Amita Poddar  
 Chairman & Director DIN: 00143486

**CORRIGENDUM**  
**TO THE NOTICE OF PUBLIC**  
**FOR THE VOLUNTARY LIQUIDATION**  
**PROCESS OF FINSERV SOLUTION**  
**INTERNATIONAL PRIVATE LIMITED**  
 Advertisement made in edition of Financial Express in English language and Jansatta in Hindi language dated 06th February, 2021 for Public Announcement in Form A of Voluntary Liquidation Process of Finserv Solution International Private Limited shall be taken as null and void. No further action shall be taken on behalf of the advertisement

**RATHI INDUSTRIES LTD.**  
 Regd. Office: A-24/6, Mohan Co-Operative Indl. Estate, Mathura Road, New Delhi-110044.  
 CIN: L74899DL1991PLC046570  
 Ph. No. 011-46569307.  
 E-mail Id: compliance.ri@gmail.com  
 Website: www.rathistellmax.com

Notice is hereby given that meeting of Board of Directors of the Company will be held at Plot No. 1319, G.T. Road, Chhapraula, Gautam Budh Nagar – 201009 on Friday, 12th February, 2021 at 4.30 pm inter-alia, to transact the following

1. Un Audited Financial Results of the Company for the Third Quarter ended on 31<sup>st</sup> Dec 2020  
 2. Appoint Mr. Rohit P. Doshi (Independent Director) as Whole Time Director  
 3. Any other matter with the permission of Chair

By order of the Board,  
 For Rathi Industries Ltd.  
 Sd/-  
 Sangram Singh  
 (Whole Time Director)

Place: New Delhi  
 Date: 06.02.2021

**PRAG BOSIMI SYNTHETICS LIMITED**  
 CIN No. L17124AS1987PLC002758  
 Corp Off: 79/83, Laxmi Insurance Bldg., Sir P.M. Road, Fort, Mumbai - 400001

**NOTICE**  
 Pursuant to Regulation 29 read with Regulation 47 of SEBI (Listing Obligations and Disclosure Requirements), Regulations, 2015, Notice is hereby given that a meeting of the Board of Directors of Prag Bosimi Synthetics Limited will be held at the Corporate Office of the Company on Friday, 12th February, 2021 at 4.30 pm inter-alia, to transact the following

1. Un Audited Financial Results of the Company for the Third Quarter ended on 31<sup>st</sup> Dec 2020

2. Appoint Mr. Rohit P. Doshi (Independent Director) as Whole Time Director

3. Any other matter with the permission of Chair

Yours Faithfully  
 For Prag Bosimi Synthetics Limited  
 Sd/-  
 Devang Vyas  
 (Director)

Date: 5<sup>th</sup> February, 2021

**DELTA LEASING & FINANCE LIMITED**  
 CIN: LB1200L1983PLC016990  
 55 F.I.E. Patparganj, Industrial Area, Delhi-110092  
 Phone Number: 011-42420164, 011-27676399  
 E-mail: info@deltaleasing.in  
 Website: www.deltaleasing.in

**NOTICE**  
 Pursuant to Regulation 29 read with Regulation 47 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, Notice is hereby given that a meeting of the Board of Directors of Delta Leasing & Finance Limited is scheduled to be held on Saturday, 13<sup>th</sup> February, 2021 at 5.00 P.M. at the Registered Office of the Company at 55 F.I.E., Patparganj Industrial Area, Delhi-110092 to consider and approve the Un-audited Financial Results of the Company for the quarter ended 31st December, 2020 and to consider any other matter with the permission of Chair.

This information is also available on the website of BSE Limited ([www.bseindia.com](http://www.bseindia.com)) where the Company's shares are listed and on the website of the Company viz ([www.deltaleasing.in](http://www.deltaleasing.in))

For Delta Leasing & Finance Limited  
 Sd/-  
 (Renu Jindal)  
 Managing Director  
 DIN: 01843439

Place: Delhi  
 Date: 06.02.2021

**GRM OVERSEAS LIMITED**  
 CIN: L74899DL1995PLC064007  
 Registered Office: 128, First Floor, Shiva Market Pitampura North Delhi- 110034  
 Website: [www.grmrice.com](http://www.grmrice.com), Email id: [grmrice1@gmail.com](mailto:grmrice1@gmail.com)  
 Tel No: 011-47330330, Fax No: 011-(0180) – 2653673

**PUBLIC NOTICE**  
 Pursuant to Regulation 47 read with Regulation 29 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, Notice is hereby given that a Meeting of the Board of Directors of GRM Overseas Limited is scheduled to be held on **Saturday, February 13th, 2021 at 05.00 p.m.** to inter-alia, consider and approve the Unaudited Financial Results of the Company for the Quarter ended on 31st December, 2020 and to consider any other business, if any. The said Notice may be accessed on the Company's Website at <http://www.grmrice.com> and may also be accessed on the Stock Exchange website at <http://www.bseindia.com>.

By order of the Board  
 FOR GRM OVERSEAS LIMITED  
 Sd/-  
 Balveer Singh  
 (Company Secretary)

Date: 06<sup>th</sup> February, 2021  
 Place: New Delhi

**POSSESSION NOTICE**  
 (For Immovable Property)

Branch: Delhi Road, 232, R.K. Puram  
 Delhi Road, Meerut (U.P.) - 250002

(As per Appendix IV read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002)  
 Whereas, the undersigned being the Authorized Officer of the **BANK OF BARODA**, under the Securitisation and Reconstruction of Financial Assets and Enforcement of security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002, issued a demand notice calling upon the Borrower/Guarantors as given below to repay the amount mentioned below within 60 days from the receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower/Guarantors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section (4) of section 13 of the act read with rule 8 of the security interest Enforcement rules, 2002 on the date mentioned below against their names. The Borrower/Guarantors in particular and the public in general are hereby cautioned not to deal with the property, and any dealings with the property will be subject to the charge of **Bank of Baroda Delhi Road Branch** for the amount detailed below and interest together with expenses thereon. **The Borrower's attention is invited to provisions of Sub-section 8 of section 13 of the Act, in respect of time available, to redeem the secured assets.**

S. No.	Name of the Borrowers/Guarantors	Description of Immovable Properties	Date of Demand Notice	Outstanding Amount
1.	Borrower: Mrs. Jyoti Sharma W/o Manish Sharma	All that part and parcel of the property consisting of Residential flat No. 52, Bhagwati Kunj Hapur Bypass Meerut- 250002. Measuring area 34.44 sq.mt. Registered in the name of the Mrs. Kamlesh Sharma W/o Mr. Ram Kumar Sharma. Bounded by: East: 12 ft/ West 20 ft wide on ground floor, West: 12 feet/ Chakroad, North: 30 feet/flat no f-51, South: 30 feet/flat No. 53f.	01.09.2020 Date of Possession 03.02.2021	Rs. 12,20,652.56 + Further interest thereon

Date : 06.02.2021  
 Place: Meerut  
 Authorized Officer, Bank of Baroda

**बैंक ऑफ इंडिया**  
**Bank of India**

Zonal Office: Dehradun: Mahavir Tower, St. Jude's Crossing, Shimla Bypass Road, Seva Kalan, Dist. Dehradun - 248171  
 Tel No. - 0135-2640046, 2641002, Email: Dehradun.ARD@bankofindia.co.in

**"APPENDIX-IV-A" (See proviso to rule 8(6)) Sale notice for sale of immovable property**  
**E-Auction Sale Notice for Sale of Immovable Assets Under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 Read with Proviso to Rule 8(6) of The Security Interest (Enforcement) Rules, 2002.**  
 Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described movable/immovable properties Hypothecated / charged to the secured creditor, the constructive/physical possession of which has been taken by the Authorised officer of Bank of India, will be sold on "As is Where is", "As is What is" and "Whatever there is, Without Recourse" Basis . For detailed terms and condition of sale, please refer to the link provided in (a) [https://www.bankofindia.co.in/\(b\)https://www.mstccommerce.com/auctionhome/ibapi/index.jsp/\(c\)https://www.eprocure.gov.in](https://www.bankofindia.co.in/(b)https://www.mstccommerce.com/auctionhome/ibapi/index.jsp/(c)https://www.eprocure.gov.in)

DATE OF INSPECTION OF THE ASSETS	LAST DATE AND TIME OF SUBMISSION OF EMD AND DOCUMENTS ON OR BEFORE	DATE AND TIME OF E AUCTION
19.02.2021 From 11.00 AM to 04.00 PM with concerned Branch	Date : 22.02.2021 upto 05.00 PM by ONLINE/ OFFLINE	Date : 25.02.2021 from 10.30 AM onwards till 12.30 PM with unlimited extensions of 5 Minutes duration

Sr. No.	Name of the NPA A/c/ Branch	Description of the Moveable and Immoveable properties	Demand Notice Date O/s Amt.	A/c Name/ No. for EMD submission through RTGS/ NEFT	Name of Auth. Officer/ Phone No./ Email I.D	Reserve Price EMD Bid Increment Value
1.	Mr. Jitendra G. Sharma and Mrs. Monika Sharma Borrower - Sarai Jwalapur Branch, Haridwar	All the parts and parcels of residential property measuring 609.02 sq.ft. situated at Plot No. 10, Khasra No. 276, Rama Vihar, Vill. Dinarpur, Pargana Jwalapur, Haridwar. Owner: Mrs. Monika Sharma	28.04.2017 Rs.12,57,641.58 Plus interest and other expenses w.e.f 01.04.2017	A/c name : Intermediary Inward Outward A/c No. 765490200000033 IFSC : BKID0007654	Mr. Tarika K Bakhrui Phone No. 9910901125 E Mail I.D - Dehradun.ARD@bankofindia.co.in	6.85 lac 1.00 lac 0.10 lac
2.	Deepak Sharma and Vineeta Sharma Borrower - Sarai Jwalapur Branch	All the parts and parcels of residential Plot no 6 B & 7, Khasra no. 276, Rama Vihar measuring 1919 Sq. Ft. situated at Vill. Dinarpur, Pargana Jwalapur, Tehsil & Distt. Haridwar Owner: Mrs. Vineeta Sharma & Mrs. Jyoti Sharma	05.06.2018 Rs. 18,55,153 Plus interest and other expenses w.e.f 31.05.2018	A/c name : Intermediary Inward Outward A/c No. 765490200000033 IFSC: BKID0007654	Mr. Tarika K Bakhrui Phone No. 9910901125 E Mail I.D - Dehradun.ARD@bankofindia.co.in	22.30 lac 2.30 lac 0.25 lac

**TERMS & CONDITIONS:** 1.The Auction sale bidding process will be online through the website <https://www.mstccommerce.com/auctionhome/ibapi/index.jsp> in specified time schedule with unlimited extensions of 5 minutes. M/s MSTC Ltd Toll Free No. 18001025026, Contact Person Ritesh Nath, Mobile No. 99668551395, Email Id: [rnath@mstcindia.co.in](mailto:rnath@mstcindia.co.in) and Rakesh Ranjan, Mobile No. 09911700233, Email Id: [rranjan@mstcindia.co.in](mailto:rranjan@mstcindia.co.in), 2. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. 3. The Bidders should get themselves registered on <https://www.mstccommerce.com/auctionhome/ibapi/index.jsp> by providing requisite KYC documents and registration fee as per the practice followed by M/s. MSTC Ltd well before the auction date. The registration process takes minimum of two working days. (Registration process is detailed on the above website). 4. The Intending bidder should transfer his EMD amount by means of challan generated on his bidder account maintained with MSTC Ltd at <https://www.mstccommerce.com/auctionhome/ibapi/index.jsp>, by means of NEFT/RTGS transfer from his bank account. 5. The Intending bidder should take care that the EMD is transferred at least one day before the date of auction and confirm that his wallet maintained with M/s. MSTC Ltd is reflecting the EMD amount without which the system will not allow the bidder to participate in the e-auction. 6. The EMD of the unsuccessful bidder will be refunded to their respective wallet maintained with M/s MSTC Ltd. The Bidder has to place a request with MSTC Ltd for refund of the same back to his bank account. 7. The Earnest Money Deposit (EMD) of the successful bidders shall be retained towards part sale consideration. 8. The Earnest Money Deposit shall not bear any interest. 9. The successful bidder shall have to deposit 25% of the Sale Price (i.e Highest Bid Amount) excluding EMD already paid, immediately after the acceptance of Bid Price by the Authorized Officer and remaining of the Sale Price within 15 days from Bid Date. In case of default in payment by the successful bidder, the amount already deposited by the bidder shall be liable to be forfeited. 10. The purchaser shall bear the applicable stamp duties/ additional stamp duties/ transfer charges, fee etc and also all the statutory/ non statutory dues, taxes, rates assessment charges, fee etc owing to anybody.

**STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT), RULE 2002.**  
 Borrowers/ guarantors are hereby notified to pay the total dues along with up to date interest and ancillary expenses before the date of E-Auction, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest & cost.  
 Date: 06.02.2021  
 Place: Dehradun  
 Authorised Officer, Bank of India

**THE KANGRA CO-OPERATIVE BANK LTD.**  
 C-29, Community Centre, Pankha Road, Janakpuri, New Delhi-110058  
 Phone : 011-25611041, 25611042, 25611043, 25611044  
 Email: [leagal@kangrabank.com](mailto:leagal@kangrabank.com), [legal1@kangrabank.com](mailto:legal1@kangrabank.com) Website : [www.kangrabank.com](http://www.kangrabank.com)

**APPENDIX IV**  
**[See rule 8(1)]**  
**POSSESSION NOTICE**  
**(For immovable property)**

Whereas,  
 The undersigned being the Authorised officer of "The Kangra Co-operative Bank Ltd.", Head office at, C-29, Community Centre, Pankha Road, Janak Puri, New Delhi - 110058, having its registered office at 1916, Chuna Mandi, Pahar Ganj, New Delhi-110055, under the Securitisation and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002, the Bank has issued a demand notice on dated: 18-11-2019, calling upon the borrower Sh. Anmol Gupta S/o. Late Sh. Roshan Lal Gupta R/o. K-17/17, Street No.8, Gangotri Vihar, West Gonda, Delhi-110053, and Sh. Anmol Gupta S/o. Late Sh. Roshan Lal Gupta C/o. M/s Jai Durga Trading Co. 488/3A/2, Gurudwara Road, Main Market, Dilshad Garden, Delhi-110095 and calling upon the Mortgagee Smt. Swarna Gupta W/o. Late Sh. Roshan Lal Gupta K-17/17, Street No. 8, Gangotri Vihar, West Gonda, Delhi-110053, to repay the amount mentioned in the notice being ₹17,61,339/- (Rupees Seventeen Lakhs Sixty One Thousand Three Hundred Thirty Nine Only), together with further interest, penal interest and other charges as are applicable to this Loan account from time to time, from the date of the notice till the date of payment, with in 60 days from the date of receipt of the notice.

The above mentioned borrower/mortgagor/surety having failed to repay the amount, notice is hereby given to the borrower and the public in general that the Bank has taken possession of the property described here in below in exercise of powers conferred under section 13(4) of the said Act read with rule 9 of the said rules, on this 04<sup>th</sup> day of February 2021.

The borrower/mortgagor/surety in particular and the public in general is hereby cautioned not to deal with the mortgaged property and any dealings with the property will be subject to the charge of "The Kangra Co-operative Bank Ltd.", for an amount of ₹17,61,339/- together with further interest, penal interest and other charges as are applicable to this Loan account from time to time, from the date of notice till the date of realization together with all the costs incurred by the Bank in realizing the said amount.

**DISCRIPTION OF THE PROPERTY:** The property under consideration is built up Residential property with roof/terrace rights area measuring 69sq. Yds.

1. All the part and parcel of the Built-Up property, with whole of the structure, built thereon, according to the site, area measuring 69 sq. yds., bearing property No. K-17/17, out of Khasra No. 557, with terrace rights upto the last storey, fitted with electricity and water connections in running condition, situated i n the area of Village Ghonda, Gujran Khadar, in the abadi of West Ghonda, Gali No.8, Illaqa Shahdra, Delhi-110053.

All the part and parcel of the Built-Up property, with whole of the structure, built thereon, according to the site, area measuring 69 sq. yds., bearing property No. K-17/17, out of Khasra No. 557, with terrace rights upto the last storey, fitted with electricity and water connections in running condition, situated i n the area of Village Ghonda, Gujran Khadar, in the abadi of West Ghonda, Gali No.8, Illaqa Shahdra, Delhi-110053. Falling under the Registration of Sub-Registrar -IV, Delhi.

Bounded as under:-

EAST : PROPERTY OF OTHERS,  
 WEST : PROPERTY OF OTHERS,  
 NORTH : GALI 18 FEET,  
 SOUTH : PROPERTY OF OTHERS,

(HARISH SHARMA)  
 AUTHORISED OFFICER  
 THE KANGRA CO-OPERATIVE BANK LTD.  
 HEAD OFFICE AT, C-29, COMMUNITY CENTRE,  
 PANKHA ROAD, JANAKPURI, NEW DELHI-58.

DELHI.  
 DATED : 04.02.2021

**CONTINENTAL PETROLEUMS LIMITED**  
 Regd Office: A-2, Opp. Udyog Bhawan, Tilk Marg, C-Scheme, Jaipur-302005, (Rajasthan). Phone: 0141-2222232  
 CIN: L23201RJ1989PLC003704 • Website: [www.continl.in](http://www.continl.in) • Email: [cs.competco@gmail.com](mailto:cs.competco@gmail.com), [competco@gmail.com](mailto:competco@gmail.com)

**NOTICE**  
 Pursuant to Regulation 29 read with Regulation 47 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulations), Notice is hereby given that the meeting of the Board of Directors of the Company is scheduled to be held on Saturday, 13th February, 2020 at 03.00 P.M at the registered office of the company inter alia, to consider, approve and take on record the Unaudited Financial Results of the company for the Quarter and nine months ended December 31st, 2020 along with the limited review report of the auditor. Further, the trading window for dealing in securities of company is already closed for all designated persons of the company and their immediate relatives from 01st January, 2021 and the same shall remain closed till 48 hours after the announcement of the financial results for the Quarter and nine months ended December 31st, 2020. This information is also available on the website of the company at [www.continl.in](http://www.continl.in) and website of BSE at [www.bseindia.com](http://www.bseindia.com).

For CONTINENTAL PETROLEUMS LIMITED  
 Sd/-  
 Madan Lal Khadwalal (Managing Director)

Place : Jaipur  
 Date : 06-02-2021

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF CALZINI FASHIONS**

**RELEVANT PARTICULARS**

	CALZINI FASHIONS LIMITED
1. Name of corporate debtor	CALZINI FASHIONS LIMITED
2. Date of incorporation of corporate debtor	14/06/2007
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies NCT of Delhi and Haryana
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74994DL2007PLC164774
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: S-86, Greater Kailash-Part II, South Delhi New Delhi 110048
6. Insolvency commencement date respect of corporate debtor	28.01.2021; (Order passed by Hon'ble Adjudicating Authority in Company Petition No. IB-219/ND/2020 on 28.01.2021 received on 03.02.2021)
7. Estimated date of closure of insolvency resolution process	27 July, 2021
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Reetesh Kumar Agarwal Reg. No.: IBBI/IPA-001/IP-00878/2017-2018/11475
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Unit No. 531, Fifth Floor, Plot No. 8, S.G. Shopping Mall, Community Center, D.C. Chowk, Sector 9, Rohini, New Delhi 110085. Email: <a href="mailto:carkagwal@gmail.com">carkagwal@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional,	Address: Unit No. 531, Fifth Floor, Plot No. 8, S.G. Shopping Mall, Community Center, D.C. Chowk, Sector 9, Rohini, New Delhi 110085 Email: <a href="mailto:calzini@cp@gmail.com">calzini@cp@gmail.com</a>
11. Last date for submission of claims	17 February 2021; (Order received on 03 February 2021 from Hon'ble Adjudicating Authority, hence 14 days calculated from the receipt of order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant Forms are available at <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal, New Delhi (Court V) has ordered the commencement of a corporate insolvency resolution process of CALZINI FASHIONS LIMITED on 28.01.2021.

The creditors of CALZINI FASHIONS LIMITED, are hereby called upon to submit their claims with proof on or before 17 February 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA N.A.

**Submission of false or misleading proofs of claim shall attract penalties.**

Sd/-  
 REETESH KUMAR AGARWAL  
 Interim Resolution Professional

Date: 06.02.2021  
 Place: New Delhi

**THE KANGRA CO-OPERATIVE BANK LTD.**  
 C-29, Community Centre, Pankha Road, Janakpuri, New Delhi-110058  
 Phone : 011-25611041, 25611042, 25611043, 25611044  
 Email: [leagal@kangrabank.com](mailto:leagal@kangrabank.com), [legal1@kangrabank.com](mailto:legal1@kangrabank.com) Website : [www.kangrabank.com](http://www.kangrabank.com)

**APPENDIX IV**  
**[See rule 8(1)]**  
**POSSESSION NOTICE**  
**(For immovable property)**

Whereas,  
 The undersigned being the Authorised officer of "The Kangra Co-operative Bank Ltd.", Head office at, C-29, Community Centre, Pankha Road, Janak Puri, New Delhi - 110058, having its registered office at 1916, Chuna Mandi, Pahar Ganj, New Delhi-110055, under the Securitisation and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002, the Bank has issued a demand notice on dated: 16-09-2019, calling upon the borrower and Mortgagee Smt. Mamta Saboo W/o. Sh. Arun Saboo R/o. 1655B/15, Ground Floor, Govindpuri, Kalkaji, Delhi-110019, and Smt. Mamta Saboo W/o. Sh. Arun Saboo 1162/12, Top Floor, Govindpuri, Kalkaji, Delhi-110019 and also at Smt. Mamta Saboo W/o. Sh. Arun Saboo C/o. M/s. Exim India, 1623/13, Main Road, Govindpuri, Kalkaji, Delhi-110019, to repay the amount mentioned in the notice being ₹ 36,89,021/- (Rupees Thirty Six Lakhs Eighty Nine Thousand Twenty One Only), together with further interest, penal interest and other charges as are applicable to this Loan account from time to time, from the date of the notice till the date of payment, with in 60 days from the date of receipt of the notice.

The above mentioned borrower/mortgagor/surety having failed to repay the amount, notice is hereby given to the borrower and the public in general that the Bank has taken possession of